

Performance of PMGSY

†2372. SHRIMATI KANAK LATA SINGH:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the amount released during the last three years under the Pradhan Mantri Gram Sadak Yojana (PMGSY) and the amount spent relative to this and the amount which remained unspent, State-wise;

(b) the initiatives that the Ministry would consider to take for repairing the roads constructed under PMGSY, so that, there is no additional burden on the States; and

(c) the reasons as to why the repairing of the roads constructed under PMGSY have not been undertaken there under?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) The State-wise detail of amount released during the last three years under the Pradhan Mantri Gram Sadak Yojana (PMGSY) and the amount spent relative to this and the amount which remained unspent is given in the Statement (*See* below).

(b) and (c) As per PMGSY Programme Guidelines, all the roads being constructed under PMGSY will be covered under a 5-years maintenance contract to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document (SBD). Maintenance funds to service the contract is budgeted by the State Government and placed at the disposal of State Rural Roads Development Agency (SRRDA) in a separate Maintenance Fund Account. On expiry of 5-years post-construction maintenance, the roads shall be placed under Zonal Maintenance Contracts consisting of 5-years maintenance including renewal of the surface, as per cycle. The State Governments will make the necessary budget provision and place the funds to service the Zonal Maintenance Contracts at the disposal of the SRRDA in the Maintenance Fund Account.

Ministry has issued advisories to the States regarding the need for timely maintenance of rural roads. The States are required to conduct Pavement Condition Index (PCI) Survey and prepare Road Inventory once every two years, for prioritization of roads for upgradation and maintenance. The States have been asked to regularly release requisite funds required by SRRDA for maintenance and its utilization should be monitored. During Regional Review Meetings and Empowered Committee Meetings, the State Governments are being advised to ensure proper maintenance and upkeep of rural roads and full utilization of maintenance funds. The States have also been asked to formulate and notify State Rural Road Maintenance Policy and Maintenance Management System for rural roads.

† Original notice of the question was received in Hindi.

Statement

State-wise details of funds released, expenditure incurred and amount unspent during the last three years under PMGSY

(₹ in crore)

Sl. No.	States/UTs	Funds Released during 2012-13	Expenditure during 2012-13	Unspent amount as on 31.03.2013	Funds Released during 2013-14	Expenditure during 2013-14	Unspent amount as on 31.03.2014	Funds Released during 2014-15	Expenditure during 2014-15	Unspent amount as on 31.03.2015
1	2	3	4	5	6	7	8	9	10	11
States										
1.	Andhra Pradesh and Telangana	0	206	239	5	153	92	34	330	-205
2.	Arunachal Pradesh	455	311	206	8	249	-36	346	363	-52
3.	Assam	154	523	383	240	699	-76	316	538	-298
4.	Bihar	1,327	1,992	532	851	1,845	-462	1,548	2,259	-1,173
5.	Chhattisgarh	0	281	546	0	714	-168	271	925	-822
6.	Goa	0	0	5	0	0	5	0	0	5
7.	Gujarat	126	100	8	519	477	50	419	686	-217
8.	Haryana	0	37	6	0	8	-2	219	384	-167
9.	Himachal Pradesh	0	55	140	0	148	-8	99	215	-124
10.	Jammu and Kashmir	266	460	152	523	534	141	417	423	135

11.	Jharkhand	106	326	595	22	540	78	249	785	-458
12.	Karnataka	25	17	-59	5	8	-61	237	411	-236
13.	Kerala	2	57	68	2	121	-51	151	191	-91
14.	Madhya Pradesh	243	741	145	615	1,393	-633	708	1,667	-1,592
15.	Maharashtra	0	153	288	0	384	-96	213	540	-424
16.	Manipur	186	93	120	4	140	-16	100	174	-90
17.	Meghalaya	50	32	55	0	38	17	63	83	-4
18.	Mizoram	72	42	52	0	27	26	55	72	8
19.	Nagaland	195	110	90	0	77	12	59	50	21
20.	Odisha	87	1,189	4	759	1,606	-851	1,052	1,666	-1,466
21.	Punjab	170	238	89	118	296	-89	310	285	-64
22.	Rajasthan	152	574	177	427	718	-114	426	650	-338
23.	Sikkim	194	87	208	2	91	119	95	95	120
24.	Tamil Nadu	78	21	133	343	383	93	240	581	-248
25.	Tripura	339	190	124	99	233	-10	187	323	-145
26.	Uttar Pradesh	10	58	219	512	824	-93	639	1,002	-457
27.	Uttarakhand	151	32	154	0	261	-107	315	425	-217
28.	West Bengal	3	423	216	306	1,130	-608	1,194	1,414	-828
TOTAL		4,389	8,387	4,887	5,360	13,095	-2,848	9,960	16,538	-9,427

Written Answers to

[10 August, 2015]

Unstarred Questions 351

Union Territories										
29.	Andaman and Nicobar Islands	0	0	10	0	0	10	0	0	10
30.	Dadra and Nagar Haveli	0	0	14	0	0	14	0	0	14
31.	Daman and Diu	0	0	5	0	0	5	0	0	5
32.	Delhi	0	0	5	0	0	5	0	0	5
33.	Lakshadweep	0	0	5	0	0	5	0	0	5
34.	Puducherry	0	0	-4	0	0	-4	0	0	-4
TOTAL (UTs)		0	0	35	0	0	35	0	0	35
GRAND TOTAL		4,389	8,387	4,922	5,360	11,095	-2,813	9,960	16,538	-9,392

Note : 1. States have been permitted to utilise the Interest accrued on programme fund and Administrative funds.

2. Some States have utilised the deposit repayable Temporarily.